

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.314/TT/2019

Dated: 2.7.2020

To,

Shri S. S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001.

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for: (i) truing up of tariff of 2014-19 tariff block and (ii) determination of tariff of 2019-24 tariff block for the transmission assets 400 kV S/C Chamera-I Kishenpur line with associated bays at Chamera-I and Kishenpur Sub-stations in Northern Region.

Sir,

With reference to your above mentioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2020:-

- a) Form 6 for 2014-19 and 2019-24 tariff periods.
- b) Confirmation that there is no de-capitalization of the instant assets and all the assets are in use.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully
Sd/-
(Rajendra Kumar Tewari)
Bench Officer